

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 108
IB-55/ND/2021

IN THE MATTER OF:

ShrivatsRathi	...	Applicant/Petitioner
Vs		
Shrishti Alloys Pvt. Ltd.	...	Respondent

Order under Section 9 of IBC.

Order delivered on 01.04.2021

Coram:

SHRI P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Karan Gandhi, Ms.Sudiksha Saini, Advocates
For the Respondent :

ORDER

Heard the submissions made by the Operational Creditor. Counsel for the Operational Creditor has submitted that the Corporate Debtor has not settled the matter till date and prayed for service of notice. Serve the notice on the Corporate Debtor within 2 weeks.

List on 10.05.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
P.S.N. PRASAD
MEMBER (JUDICIAL)